

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 03/10/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/61/ (IB)/2017  
NAME OF THE PETITIONER(S) : IFCI LTD  
NAME OF THE RESPONDENT(S) : SIVA INDUSTRIES & HOLDING LTD  
UNDER SECTION : 433(e) (f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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Aishwarya V  
for R & P Partners.  
Petitioner

Petitioner.



R. PALANIANDRAN  
Counsel for  
Respondent

~~RESP~~ RESPONDENT



**ORDER**

Counsels for both the parties are present. As seen from the record, the Petitioner being Financial Creditor has not proposed the name of the IRP by filing Form 2 on or before 15.07.2017, as per the Notification dated 26.09.2017. Therefore, the Petition **abates** and the same is dismissed with the liberty to the Petitioner to file afresh, if so advised.



MEMBER (TECHNICAL)



MEMBER (JUDICIAL)

ghk